

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 89880 of 2014

(Arising out of Order-in-Appeal No. MUM-CUSTOM-AMP-APP-297 & 298/14-15 dated 11.08.2014 passed by the Commissioner of Customs (Appeals), Mumbai-Zone III.)

Ashchemie India

134, Ashar Enclave, 1st Floor,
Kolshet Raod, Thane (W)- 400 607.

... Appellant

Versus

Commissioner of Customs, ACC- Mumbai

Air Cargo Complex, Mumbai- 400 099.

... Respondent

APPEARANCE:

None for the Appellant

Shri Ranjan Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85196/2025

Date of Hearing: 13.02.2025

Date of Decision: 13.02.2025

Per: S.K. MOHANTY

When the matter was called for hearing, a letter dated 03.02.2025, requesting for withdrawal of Appeal was placed before the Bench. Prayer made by the appellant is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**